

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:6807
ANSWERED ON:10.05.2002
INVESTMENT BY NRI'S
LAXMAN GILUWA

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether inordinate delay is caused by the Indian Government officers in finalising the investment proposals of the Non-Resident Indian as a result of which several NRIs neither make investment in India nor are they interested in doing so;
- (b) if so, the reaction of the Government thereto;
- (c) the period of time normally taken in finalising an investment proposal;
- (d) whether the Government propose to set a time-limit within which an investment proposal should be either accepted or rejected; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) to (e) : There is no delay in finalising the foreign direct investment proposals, including the investment proposals of Non Resident Indians, as Government has already put in place a transparent and investor friendly FDI policy. Simplification of the approval mechanism is a continuous process and several steps have been taken in that direction, which inter alia include placing most activities on the automatic route, announcement of transparent guidelines for consideration of foreign direct investment proposals by the Foreign Investment Promotion Board (FIPB) and 30 days time frame for communicating Government decisions on FDI proposals.